FORM OF SCHEDULED CASTE/ TRIBE CERTIFICATE

This is to certify that Shri/Shrimati/Kumari*
* The Constitution (Scheduled Castes) Order, 1950
* The Constitution scheduled Tribes) Order, 1950
* The Constitution (Scheduled Castes) Union Territories Order, 1951
* The Constitution (Scheduled Tribes) Union Territories Order, 1951 [as amended by the Scheduled Castes and Scheduled Tribes List (Modification) Order, 1956; the Bombay Reorganization Act, 1960, the Punjab Reorganization Act, 1966, the State of Himachal Pradesh Act, 1970, the North Eastern Areas (Reorganization) Act, 1971, the Scheduled Castes and Scheduled Tribes Order (Amendment) Act, 1976., the State of Mizoram Act, 1986, the State of Arunachal Pradesh Act, 1986 and the Goa, Daman and Diu (Reorganization) Act, 1987.]
* The Constitution (Jammu and Kashmir) Scheduled Castes Order, 1956
* The Constitution (Andaman and Nicobar Islands) Scheduled Tribes Order, 1959 as amended by the Scheduled Castes and Scheduled Tribes Order (Amendment) Act, 1976 @ The Constitution (Dadar and Nagar Haveli) Scheduled Castes Order, 1962
* The Constitution (Dadar and Nagar Haveli) Scheduled Tribes Order, 1962
* The Constitution (Pondicherry) Scheduled Castes Order, 1964
* The Constitution (Uttar Pradesh) Scheduled Tribes Order, 1967
* The Constitution (Goa, Daman and Diu) Scheduled Castes Order, 1968
* The Constitution (Goa, Daman and Diu) Scheduled Tribes Order, 1968
* The Constitution (Nagaland) Scheduled Tribes Order, 1970
* The Constitution (Sikkim) Scheduled Castes Order, 1978
2. Shri/Shrimati*/Kumari*and/or* his/her* family ordinarily reside(s) in Village/town* of District/Division* of the State/Union Territory of
Signature
Designation
Signature of the Competent Authority [®]
Place

*Please delete the words which are not applicable.

Note: The term "Ordinarily resides" used here will have the same meaning as in Section 20 of the Representation of the Peoples Act, 1950.

@Authorities who are competent to issue the Scheduled Caste/Tribe certificate are as follows:

District Magistrate / Additional District Magistrate / Collector/Deputy Commissioner/ Deputy Collector/ First Class Stipendiary Magistrate/ Sub-Divisional Magistrate/ Taluka Magistrate/Executive Magistrate/Extra Assistant Commissioner (Not below the rank of First Class Stipendiary Magistrate).

Chief Presidency Magistrate/Additional Chief Presidency Magistrate/Presidency Magistrate/ Revenue Officer not below the rank of Tehsildar.

Sub-Divisional Officer of the area where the candidate and/or his family normallyresides.

In so far as the Scheduled Tribes community of Tamil Nadu is concerned, the Certificate given by the Revenue Divisional Officer instead of Tehsildar will only be accepted.

Note: Caste validity certificate in original, from the appropriate authorities of the state/union territory from which the caste certificate was issued along with self-attested Photostat copy is to be submitted at the time of interview.